

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE
(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.1059/PUN/2016
निर्धारण वर्ष / Assessment Year : 2004-05

Shri Prasanna Narayan Paranjape Nirdhar, अपीलार्थी /
Karvenagar Society, Appellant
Nav Sahayadri Chowk,
Pune – 411 052.

PAN : AAZPP3780F.

बनाम v/s

The Dy.Commissioner of Income Tax, प्रत्यर्थी /
Circle – 10, Pune. Respondent

आयकर अपील सं. / ITA No.1060/PUN/2016
निर्धारण वर्ष / Assessment Year : 2004-05

Shri Prasanna Narayan Paranjape Nirdhar, अपीलार्थी /
Legal Heir of Late Mrs. Sushila Narayan Appellant
Paranjape Nirdhar, Karvenagar Society,
Nav Sahayadri Chowk,
Pune – 411 052.

PAN : AFBPP0719B.

बनाम v/s

The Dy.Commissioner of Income Tax, प्रत्यर्थी /
Circle – 10, Pune. Respondent

Assessee by : Shri Himanshu Chowdhary.
Revenue by : Shri S.P. Walimbe.

सुनवाई की तारीख / Date of Hearing : 08.07.2021
घोषणा की तारीख / Date of Pronouncement : 08.07.2021

आदेश / ORDER

The appeals filed by the assesseees are directed against the separate orders passed by the Commissioner of Income Tax (Appeals) – 3, Pune dated 04.03.2016 for the assessment year 2004-05.

2. Before us, the 1st appellant, who is the legal heir of 2nd appellant filed a letter dated 22.04.2021 seeking permission to withdraw both the appeals on the ground that the issue involved in these appeals stand settled under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 issued by the Principal Commissioner of Income Tax, Pune – 3.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of appeals.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeals. Accordingly, the appeals stands dismissed as withdrawn.

5. In the result, the appeals filed by the assesses are dismissed as withdrawn.

Order pronounced in the open Court on 8th day of July, 2021.

Sd/-

(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 8th July, 2021.
Yamini

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(Appeals) – 3, Pune.
4. Prl. CIT-5, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “ए” /
DR, ITAT, “A” Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.